

CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH, LUCKNOW
ORIGINAL APPLICATION NO. 598/1992
this the 13th day of March, 2001
HON'BLE SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)
HON'BLE MR. A.K. MISRA, MEMBER (A)

1. Pradeep Kumar Srivastava, aged about 33 years, s/o Shri V.N. Srivastava, r/o 7/9 Siddeshwar Nagar, Sidhauri, District Sitapur, presently functioning as Mobile Booking Clerk in the office of Station Superintendent, N.E. Railway, Lucknow city.
2. Rajendra Kumar Rajput, aged about 29 years, s/o R.S. Rajput, r/o Railway colony, Attaria, District Sitapur, presently functioning as Mobile Booking Clerk in the office of Station Superintendent, N.E. Railway, Attaria, District- Sitapur.
3. Puneet Kumar Srivastava, aged about 29 years, s/o Sri S.V. Srivastava r/o D-240, Rajajipuram, District Lucknow, presently functioning as Mobile Booking Clerk in the office of Station Superintendent, N.E. Railway, Lucknow.

.....Applicants

None present.

Versus

1. Union of India, through General Manager, N.E. Railway, Gorakhpur.
2. Divisional Railway Manager (Commercial), N.E. Railway, Ashok Marg, Lucknow also known as Senior Divisional Commercial Supdtt.
3. The Chief Personal Officer, N.E. Railway, Gorakhpur.

....Respondents

By Advocate: Shri Arvind Kumar.

ORDER (ORAL)

SMT. LAKSHMI SWAMINATHAN, VICE CHAIRMAN (J)

This O.A. has been filed by the three applicants

in which they have stated that although they were fully eligible and they have completed more than three years of continuous service as a Mobile Booking Clerks (MBCs), the respondents have failed to regularise their services in those posts.

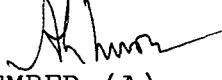
2. None ~~is~~ appeared for the applicants even on the second call. We have accordingly perused the pleadings on record and heard Shri Arvind Kumar, learned Counsel for the respondents.

3. Learned counsel for the respondents has submitted that during the pendency of the present O.A. which had been filed in November, 1992, the respondents have regularised the services of the applicants after screening them in 1994. They have submitted that the applicants' names are shown at Sl. Nos 6, 9 and 21 in the panel of successful candidates in the letter dated 19.12.1994.

4. They have also stated that temporary status have since been granted to all the applicants by order dated 1.12.1998 as MBCs. They have also stated that they have been paid arrears of salary in accordance with relevant rules. Learned counsel for the respondents ~~has~~ submitted that for these reasons, the applicants are no longer aggrieved and ~~further~~, that the O.A. has therefore, become infroctuous. They have requested the same may be disposed of on the basis of submissions made by the learned counsel for the respondents and the averments made by the respondents in MP No. 322/2000. We find that ^{the 12} ~~the~~ main relief prayed by the applicant have since been granted to them by the respondents. We further note that on two earlier dates when the case was listed i.e. on 9.11.2000 and 8.8.2000, none had appeared for the applicants. Today also none has appeared for them.

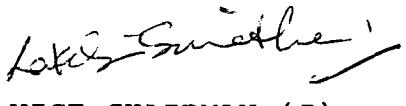
5. In the above facts and ^ucircumstances, the O.A. is disposed of as having become infroctuous as the relief~~s~~
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prayed for by the applicants have already been granted to them by the respondents. No order as to costs.


MEMBER (A)

LUCKNOW: DATED: 13.3.2001

HLS/-


VICE CHAIRMAN (J)